

Eviction of road side vendors

2839. SHRI BHARATKUMAR RAUT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi's civic authorities has already started evicting road side sellers on the pretext of cleanup drive and security of Commonwealth Games;
- (b) whether it will create difficulties for the Delhiites who mostly depend on these road side vendors for getting essential services/commodities on lesser price;
- (c) whether this action will not lead to the unemployment of the common people who are earning their bread by selling goods on roads; and
- (d) if so, the alternate arrangements Government propose to rehabilitate the evicted vendors?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) New Delhi Municipal Council, Delhi Development Authority and Delhi Cantonment Board have informed that no road side sellers has been evicted on the pretext of cleanup drive and security of Commonwealth Games. Municipal Corporation of Delhi (MCD) has informed that the Zonal Authorities of MCD take action for removal of unauthorized squatters/hawkers who carry their business on the road side, footpath and in non-squatting/non-hawking areas.

(c) and (d) A strategy/ scheme has been prepared by the local authorities in the National Capital Territory of Delhi (NCTD) for regulation of urban street vendors in accordance with the National Policy for Urban Street Vendors and the Master Plan for Delhi 2021 and is being implemented in the NCTD. MCD has also informed that the squatters/vendors who are affected in one or another project and are necessary to be removed, are re-located at other sites, if available, under identified squatting/hawking areas.

Window design for installation of air-conditioners

2840. PROF. ANIL KUMAR SAHANI: Will the Minister of URBAN DEVELOPMENT be pleased to state: